

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 119**  
**(IB)-495(PB)/2019**

**IN THE MATTER OF:**

Min Mac Consulting Pvt. Ltd.

Vs.

Ansal API Infrastructure Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Ms. Shruti Joshi, Adv.

For the Respondent

Ms. Henna George, Advocate

**ORDER**

Learned counsel for the respondent states that a settlement agreement has been executed on 25.05.2019 and a copy thereof has also been placed on record. Learned counsel for the applicant states that the terms of the settlement have not been complied with. One last opportunity is granted to the parties to settle the matter.

List on 08.08.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

15.07.2019  
Aarti Makker

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**